

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2140  
ANSWERED ON:18.12.2013  
AFFILIATION TO CBSE  
Kalmadi Shri Suresh

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Central Board of Secondary Education (CBSE) has dispensed with the mandatory provision of obtaining NOC from the State Government concerned for affiliation of a private school with CBSE;
- (b) if so, the details thereof;
- (c) whether this new system will not prove to be hurdle in authentication of the facts and credentials of private schools; and
- (d) if so, the details thereof and the measures taken to ensure suitability of private schools for affiliation by CBSE?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a)&(b): The Central Board of Secondary Education (CBSE) no longer requires an NOC from the State Government. CBSE has amended its Affiliation Bye-Laws which state that the school seeking provisional affiliation with the Board must have prior recognition of the State/UT Government. The applicant School has to also produce evidence to this effect that they had intimated the concerned Education Department of the State/UT about the application made to the CBSE for seeking affiliation with the Board. In case of receipt of any objection during the process of application of the school, the Board may ask the concerned school to produce the No Objection Certificate from the State/UT Government. Otherwise it would be assumed that concerned State/UT Government has no objection.

(c)&(d): The newly amended provision ensures authentication of the facts and credentials of the private school as the applicant school is required to seek recognition from the State/UT Government prior to submitting its application for seeking affiliation from the Board. The Board also physically inspects the applicant school to assess its suitability before the grant of affiliation.